

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 201 OF 2023 (WZ)

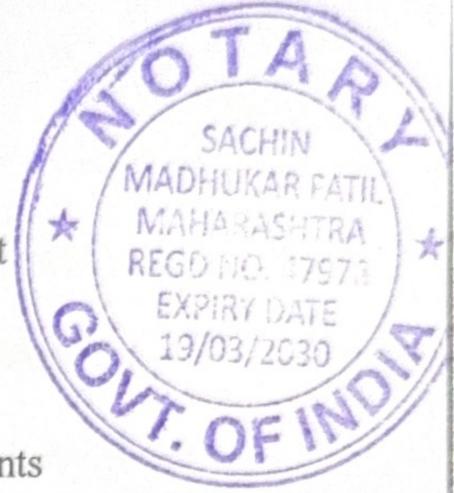
Charan Bhatt

... Applicant

Versus

Wetland Division, MOEF & CC & Ors.

... Respondents



AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2 –
THE COLLECTOR, PALGHAR

I, Shekhar Babasaheb Ghadghe, Age 53 years, Sub-Divisional Officer, Vasai, having my office at Shriprasth, Nallasopara Virar Link Road, Near H.P. Petrol Pump, Nallasopara West, Vasai Village Taluka Vasai, Dist. Palghar Pin 401201, on behalf of Respondent No. 2, do hereby solemnly affirm and state as follows:

1. I am the Sub-Divisional Officer, Vasai, District Palghar, and as such, I am fully conversant with the facts and circumstances of the present Original Application and the proceedings before this Hon'ble Tribunal. I am duly authorized to file this Affidavit-in-Reply on behalf of Respondent No. 2, the Collector, Palghar. The Collector, Palghar, is referred to as "Respondent No. 2" or "the Collectorate" hereinafter.
2. I am filling this Affidavit in compliance of the order dated 07/01/2026 passed by the Hon'ble NGT, WZ, Pune. In compliance with the directions issued in Paragraph 2 of the said order, Respondent No.2 has served a copy of the report to the Applicant via

email. This ensures that the Applicant has the necessary documents to file any objections within the timeline stipulated by this Hon'ble Tribunal.

3. I state that a meeting of the District Level Wetland Monitoring Committee was convened on 30.12.2025 to scrutinize the Brief Document received from the NCSCM. During the Meeting SLR was instructed to conduct a survey of the Survey numbers mentioned in the O.A. application.
4. Subsequently, as its inspection of Survey Nos. 99,100,101,104,105,192, and 193 at Mouje Sasunavghar was conducted on 01.01.2026. In the course of the ongoing assessment, a preliminary review was conducted using GIS-based KML data superimposed on the SAC Shape file received from SWC. Based on this technical comparison, Survey No. 105 appears to be unaffected, while Survey Nos. 99, 100, 101, and 104 are partially affected, and Survey Nos. 192 and 193 appear to be fully affected.
5. I further state that Village Sasunavghar falls within the planning jurisdiction of the Respondent No. 7 Vasai Virar City Municipal Corporation (VVCMC), which is the designated Planning Authority for the said area. In this regard, the Office of the District Collector, Palghar has issued a written communication to the Vasai Virar City Municipal Corporation calling upon it to clarify whether any building permissions have been granted in respect of the concerned Survey Numbers and/or whether any unauthorized building exist thereon. The said communication specifically directs the Municipal Corporation to carry out necessary verification, take action for removal of any unauthorized building and to submit a detailed factual report to the office of Respondent No. 2. The Municipal Corporation has also been directed to place on record before this Hon'ble Tribunal a clear affidavit disclosing the status of building permissions as well as unauthorized building if any, in the

concerned survey numbers 99, 100, 101, 104, 105, 192, and 193.

6. Respondent No. 2 has submitted a detailed report regarding the technical challenges and the status of the concerned survey numbers to The Principal Secretary, Environment & Climate Change Department, Mantralaya, Mumbai and The Vice Chairman, State Level Wetland Monitoring Committee vide communication dated 27/01/2026. Respondent No. 2 requested Deployment of a qualified Wetland Expert to guide the DLWMC, and Issuance of a Standard Operation Procedure (SOP) to ensure uniform evaluation and classification.

I undertake to ensure strict and prompt compliance with all future directions and orders Passed by this Hon'ble Tribunal in this matter. I most humbly pray that this Hon'ble Tribunal may be pleased to accept this Affidavit.

Solemnly affirmed on this 06 day of February, 2026 at Palghar

On behalf of Resp.No.2

DEPONENT
(Shekhar Ghadge)



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VERIFICATION

I, Shekhar Babasaheb Ghadge, Sub-Divisional Officer, Vasai, having my office at District Headquarters, Vasai, Taluka Palghar, on behalf of Respondent No.2, do hereby solemnly affirm and state that the contents of paragraphs 1 to 5 of the above Affidavit are true and correct to the best of my knowledge and belief, based on the records maintained in the office, and that nothing material has been concealed therefrom.

Solemnly affirmed at

This 06 day of February 2026.

**Shekhar B. Ghadge
DEPONENT**



BEFORE ME

**SACHIN MADHUKAR PATIL
ADVOCATE & NOTARY (GOVT. OF INDIA)
Flat No.1 First Floor Siddhayeayak Building,
Khanderao Wadi, Near Vitthal Mandir,
Opposite Sanjivani Hospital Backside Gate,
Palghar, Maharashtra**

NOTED & REGISTERED

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Date 06 FEB 2026 ~~06 FEB 2020~~

